

**HIGH COURT FOR THE STATE OF TELANGANA::HYDERABAD**

**ABSTRACT**

**JUNIOR CIVIL JUDGES - Transfer and Posting of Junior Civil Judge - ORDERS - ISSUED.**

**ROC.NO.2140/2022-B.SPL.,**

**NOTIFICATION NO.240-B.SPL.,**

**DATED: 31.05.2022  
READ:**

**The High Court is pleased to order the following Transfers and Postings of Junior Civil Judge:-**

<b>SL NO</b>	<b>NAME AND DESIGNATION OF THE OFFICER</b>	<b>POSTED AS</b>	<b>HAND OVER CHARGE OF HIS POST TO</b>	<b>TO TAKE CHARGE OF HIS POST FROM</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>
1.	<b>SRI D.RAMA MOHAN REDDY,</b> Junior Civil Judge - cum- Judicial Magistrate of First Class, Madnoor at Bichkunda, Nizamabad District.	Principal Junior Civil Judge-cum-Judicial Magistrate of First Class, Mulug, Warangal District. (Post Kept Vacant)	Prl. Junior Civil Judge -Cum- Judicial Magistrate of First Class, Kamareddy, Nizamabad District.	Special Judicial Magistrate Of First Class, Mobile Court-cum-I Addl. Junior Civil Judge, Mulug.

The officer mentioned in Column Number 4 will be full additional charge of the post(s) mentioned in Column Number 2, until further orders.

In case, the above officer from whom he has to take charge or to whom he has to handover charge, is either on leave or not available for any other reason, the concerned Prl. District and Sessions Judges, shall make alternative arrangements under intimation to the High Court. Further the officer mentioned in Column No.4 who is holding full additional charge of the post mentioned in Column No.2 is directed to hold the Court Proceedings atleast once in a week as per the convenience of the Bar Association and litigant public in view of the circular instruction issued by the High Court and inform the same to the High Court for information.

**NOTE:** 1. The officer shall get himself relieved from his present post and join in his new post **on or before 01.06.2022** without fail, and after joining in his new post the officer is permitted to avail joining time from 06.06.2022 to 12.06.2022.

2. The Order placed in the High Court's Website <http://tshc.gov.in> and the downloaded copy from the web site is valid for relieving and joining duty.

  
REGISTRAR (VIGILANCE)

To

1. The officer and in-charge officer concerned.
2. The Prl. Secretary to Hon'ble the Chief Justice and Personal Secretaries to the Hon'ble Judges (for placing before their Lordship's kind perusal).
3. The Registrar General and all other Registrars, High Court for the State of Telangana, Hyderabad.
4. The Secretary to Government, Law (L.A & J - SC.C) Department, Government of Telangana, Hyderabad.
5. The Director, Telangana State Judicial Academy, Secunderabad.
6. The Member Secretary, Telangana State Legal Services Authority, High Court Premises, Hyderabad.
7. The Member Secretary, High Court Legal Services Committee, High Court Premises, Hyderabad.
8. The Principal District and Sessions Judge, Nizamabad.
9. The Principal District and Sessions Judge, Warangal.
10. The District Treasury Officers: Nizamabad and Warangal.
11. The Sub- Treasury Officers: Nizamabad and Warangal.

**12. THE SECTION OFFICERS:-**

(a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D.Budget, (h) Enquiry Cell (i) Computer Section, (j) Special Officers Section, High Court for the State of Telangana, Hyderabad.

+Spare.